

RATIFIED

Minutes of M.No.37/09 held on 16.12.2008 of Norms Committee (NC-I) (DES.I Section)

The meeting No.37/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 could not be held on the scheduled date of 09.12.2008 as the Chairman NC as well as Technical Authorities are not present due to factory visit at Bangalore and actually convened on 16.12.2008 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP
2.	Sh. B.D. Ghosh, Jt. I.A.		23063355	M/o Steel, U.B.
3.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director			DC(MSME)
6.	Sh. Ramanand Meena, DDG & Convener NC-I	485	23061562 Ext.276	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:764/25/80-ALC2/2007	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01139/AM05/	RLA File :03/24/040/01996/AM05/	Lic.No/Date:0310308832 23.12.2004	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 03.02.2009.			

2	Case No.:50/3/81-ALC2/2008	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case closed
	HQ File :01/81/050/00050/AM09/	RLA File :05/24/040/00512/AM07/	Lic.No/Date:0510191036 15.09.2006	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC.			

The Regional Authority may take not of the NC decision for information.

3	Case No.:24/41/80-ALC2/2006	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01034/AM07/	RLA File :07/24/040/00609/AM07/	Lic.No/Date:0710048955 08.12.2006	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The committee noted that a subcommittee visited the factory of the firm to see the manufacturing process to find-out the wastage involved and its report is awaited. The committee advised the representative of DIPP to finalise their comments in the light of sub-committee report. The case may be relisted on 03.02.2009.			

4	Case No.:15/45/80-ALC2/2006	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01188/AM07/	RLA File :07/24/040/00697/AM07/	Lic.No/Date:0710049605 16.01.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The committee noted that a subcommittee visited the factory of the firm to see the manufacturing process to find-out the wastage involved and its report is awaited. The committee advised the representative of DIPP to finalise their comments in the light of sub-committee report. The case may be relisted on 03.02.2009.			

5	Case No.:2/22/80-ALC2/2007	Party Name:GRAND PRIX FAB (P) LTD,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00200/AM08/	RLA File :05/24/040/00224/AM08/	Lic.No/Date:0510205265 21.06.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.			

6	Case No.:4/20/81-ALC2/2007	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/81/050/00167/AM08/	RLA File :03/94/040/00296/AM08/	Lic.No/Date:0310433825 25.06.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DIT are yet to be received despite of reminder. The Committee, therefore, decided to issue a D.O. reminder for expediting their comments. The case may be re-listed on 03.02.2009.			

	Case No.:5/16/80-ALC2/2007	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00219/AM08/	RLA File :07/24/040/00185/AM08/	Lic.No/Date:0710052177 26.06.2007	Defer Date: 03.02.2009

7	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of DIPP, present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be relisted on 03.02.2009.		
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8	Case No.:1905/26/81-ALC2/2007	Party Name:SUNBEAM AUTO LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/81/050/00239/AM08/	RLA File :05/24/040/00091/AM08/	Lic.No/Date:0510207295 07.08.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

9	Case No.:96/48/81-ALC2/2007	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case closed
	HQ File :01/81/050/00586/AM08/	RLA File :07/24/040/00310/AM08/	Lic.No/Date:0710052744 07.08.2007	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that firm itself informed that the subject advance authorization has already been approved by the NC in its meeting No. 03/09 held on 15.04.2008 vide case No. A-152. The Committee accordingly decided to close the case on the part of NC without any examination.			

10	Case No.:1912/26/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/81/050/00247/AM08/	RLA File :05/24/040/00389/AM08/	Lic.No/Date:0510207431 09.08.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

11	Case No.:4/26/85-ALC3/2007	Party Name:AUROLAB	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case approved
	HQ File :01/85/050/00072/AM08/	RLA File :35/24/040/00027/AM08/	Lic.No/Date:3510021575 31.08.2007	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The DC(MSME) furnished written comments in this case vide their U.O. No. dated . The			

	Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.		
	Copy of DC(MSME) letter referred to above may be forwarded to RA.		
	The Regional Authority may take necessary action accordingly.		

12	Case No.:14/26/85-ALC3/2007	Party Name:OMNI LENS PVT. LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case approved
	HQ File :01/85/050/00082/AM08/	RLA File :08/24/040/00153/AM08/	Lic.No/Date:0810067136 12.09.2007	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The DC(MSME) furnished written comments in this case vide their U.O. No. 30(216)/2008-ME dated 31.10.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-			
	1. Quantity of Hydrophilc acrylic Buttons (13.7mm dia and 3mm thickness) may be allowed with 5% wastage. 2. Quantity of Pouches may be allowed with 0.4% wastage. 3. Quantity of Relevant Lens Holder may be allowed with 0.4% wastage. 4. Quantity of consumables like Optical Wax, Polishing powder, Lint free towels, Inserts, Lathe tools, Milling tools etc. may be allowed within 4% of FOB value. The Regional Authority may take necessary action accordingly.			

13	Case No.:47/28/80-ALC2/2007	Party Name:GEECY ENGINEERING PRIVATE LIMITED.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00447/AM08/	RLA File :03/94/040/00617/AM08/	Lic.No/Date:0310443471 18.09.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that signed reply of the firm had not been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

14	Case No.:9/30/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/81/050/00343/AM08/	RLA File :03/95/040/00658/AM08/	Lic.No/Date:0310445186 04.10.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

	Case No.:31/30/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HO File :01/81/050/00365/AM08/	RLA File :03/95/040/00701/AM08/	Lic.No/Date:0310446502	Defer Date: 03.02.2009

15			16.10.2007	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

16	Case No.:1/32/80-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00517/AM08/	RLA File :04/24/040/00170/AM08/	Lic.No/Date:0410091601 16.10.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. DHI vide their U.O. No. 3(50)/2007-TSW(B)/315 dt. 19.11.2008 informed that the firm has not given working out calculation along with supporting design drawings etc. for the requirement of imported inputs. The firm also not answered about exceeding the limit of import content in the contract. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information complete in all respect otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

17	Case No.:16/32/80-ALC2/2007	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00532/AM08/	RLA File :11/24/040/00041/AM08/	Lic.No/Date:1110016239 22.10.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the M/o Steel informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.			

18	Case No.:22/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00538/AM08/	RLA File :05/24/040/00570/AM08/	Lic.No/Date:0510211053 24.10.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the M/o Steel informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.			

19	Case No.:23/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00539/AM08/	RLA File :05/24/040/00571/AM08/	Lic.No/Date:0510211055 24.10.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the M/o Steel informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.			

20	Case No.:24/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00540/AM08/	RLA File :05/24/040/00572/AM08/	Lic.No/Date:0510211058 24.10.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the M/o Steel informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.			

21	Case No.:25/33/80-ALC2/2007	Party Name:FORBES MARSHALL PRIVATE LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00565/AM08/	RLA File :31/24/040/00260/AM08/	Lic.No/Date:3110031468 05.11.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

22	Case No.:5/36/80-ALC2/2007	Party Name:AGRI IMPEX	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00578/AM08/	RLA File :33/24/040/00004/AM08/	Lic.No/Date:3310010314 08.11.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee, decided to refer the copy of firm's application to DHI and DC(MSME) for examination and submission of comments. The case may be relisted on 03.02.2009.			

23	Case No.:14/36/81-ALC2/2007	Party Name:SONA KOYO STEERING SYSTEMS LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case approved
	HQ File :01/81/050/00434/AM08/	RLA File :05/24/040/00628/AM08/	Lic.No/Date:0510211992 13.11.2007	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The DHI furnished written comments in this case vide their U.O. No.3(78)/2008-TSW(B) dated 12.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Import item at sl.no. 2 may be deleted as it is not being imported by the firm. 2. Quantity of import item no. 1 may be reduced to 80784 kg. including 80% wastage after 20% recovery. 3. Finished weight of export product may be indicated as 0.374 kg. per piece. The Regional Authority may take necessary action accordingly.			

24	Case No.:116/52/80-ALC2/2007	Party Name:PUROLATOR INDIA LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01193/AM08/	RLA File :05/24/040/00678/AM08/	Lic.No/Date:0510212742 29.11.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

25	Case No.:22/40/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/81/050/00460/AM08/	RLA File :03/95/040/00858/AM08/	Lic.No/Date:0310452332 03.12.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

26	Case No.:27/40/80-ALC2/2007	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00612/AM08/	RLA File :04/24/040/00280/AM08/	Lic.No/Date:0410092482 04.12.2007	Defer Date: 06.01.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee, noted that the date of personal hearing has been postponed to 06.01.2009 as the NC meeting dt. 09.12.08 could not convene on time. Accordingly committee decided to again re-list the case for Personal Hearing on 06.01.2009.			

27	Case No.:30/40/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case approved
	HQ File :01/81/050/00468/AM08/	RLA File :03/95/040/00876/AM08/	Lic.No/Date:0310452646 04.12.2007	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Textile Commissioner furnished written comments in this case vide their letter No.9(144)/2008/TXM/D/20 dated 11.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Import item "Powder" at Sl. No. 406 which is not a component may be deleted. 2. Rest of import items may be allowed as per GN-4 for Engineering Products. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

	Case No.:83/52/80-ALC2/2007	Party Name:MICROTECH EXPORTS ,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case approved
	HQ File :01/80/050/01160/AM08/	RLA File :07/24/040/00605/AM08/	Lic.No/Date:0710054786	

28	HQ File :01/80/050/01100/AM08/	RLA File :01/24/040/00005/AM08/	Lic.No/Date:01/10057/80 04.12.2007	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The DHI furnished written comments in this case vide their U.O. No.3(57)/2008-TSW(B)/292 dated 10.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Total net weight of export products may be indicated as 542.37 kg. 2. Quantity of imported items taken together may be allowed as 1741.13 kgs. Considering 1/3rd recovery from wastage. The Regional Authority may take necessary action accordingly.			

29	Case No.:114/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01191/AM08/	RLA File :05/24/040/00681/AM08/	Lic.No/Date:0510213057 05.12.2007	Defer Date: 03.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. DHI vide their U.O. No. 3(13)/2007-TSW(B)/ dt. 14.11.2008 informed that the firm has not given the complete information as desired earlier. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information complete in all respect otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.02.2009.				

30	Case No.:35/40/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/81/050/00473/AM08/	RLA File :03/95/040/00895/AM08/	Lic.No/Date:0310453100 07.12.2007	Defer Date: 03.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.				

31	Case No.:41/40/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case approved
	HQ File :01/81/050/00479/AM08/	RLA File :03/95/040/00907/AM08/	Lic.No/Date:0310453742 12.12.2007	
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Textile Commissioner furnished written comments in this case vide their letter No.9(144)/2008/TXM/A/119 dated 24.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Import item "Powder" at Sl. No. 406 which is not a component may be deleted. 2. Rest of import items may be allowed as per GN-4 for Engineering Products. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product				

of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

32	Case No.:97/52/80-ALC2/2007	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01174/AM08/	RLA File :05/24/040/00691/AM08/	Lic.No/Date:0510213511 13.12.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

33	Case No.:113/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01190/AM08/	RLA File :05/24/040/00724/AM08/	Lic.No/Date:0510213580 14.12.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

34	Case No.:9/5/85-ALC3/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/85/050/00064/AM09/	RLA File :03/95/040/00348/AM08/	Lic.No/Date:0310454161 14.12.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

35	Case No.:42/40/81-ALC2/2007	Party Name:TIL LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/81/050/00480/AM08/	RLA File :02/24/040/00256/AM08/	Lic.No/Date:0210107221 17.12.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handover the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 03.02.2009.			

36	Case No.:119/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01196/AM08/	RLA File :05/24/040/00726/AM08/	Lic.No/Date:0510213777 19.12.2007	Defer Date:29.11.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

37	Case No.:118/52/80-ALC2/2007	Party Name:SOLO MANUFACTURING PVT LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01195/AM08/	RLA File :05/24/040/00733/AM08/	Lic.No/Date:0510213882 20.12.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The DHI furnished written comments in this case vide their U.O. No.3(30)/2008-TSW(B)/dated 12.11.2008 informed that firm has proposed to import castings claiming 6% rejection wastage and 47% machining wastage. DHI recommended norms as under:- 1. Rejection wastage my not be allowed. 2. Considering 1/3rd recovery from scrap, quantity of imported inputs reduced to 32,852 nos and balance quantity of inputs may be imported paying normal duty. The Committee, after deliberating upon the case, decided to defer the consideration and relist on 03.02.2009.			

38	Case No.:4/42/80-ALC2/2007	Party Name:AQUASUB ENGINEERING	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00631/AM08/	RLA File :32/24/040/00062/AM08/	Lic.No/Date:3210036943 26.12.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

39	Case No.:6/42/80-ALC2/2007	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00633/AM08/	RLA File :11/24/040/00045/AM08/	Lic.No/Date:1110016603 27.12.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the MOS informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.			

40	Case No.:63/52/80-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01140/AM08/	RLA File :03/95/040/00954/AM08/	Lic.No/Date:0310455417 27.12.2007	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

41	Case No.:73/52/80-ALC2/2007	Party Name:GRAND PRIX FAB (P) LTD,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case approved
	HQ File :01/80/050/01150/AM08/	RLA File :05/24/040/00754/AM08/	Lic.No/Date:0510214148 31.12.2007	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of 4725 Kgs. may be specified with the quantity of export product. 2. Quantities of import items at S.No.1, 2 & 3 may be allowed as 414 Kgs., 750 Kgs. & 230 Kgs. respectively inclusive of 2% wastage. 3. Quantity of import item at S.No.4 may be allowed as applied for i.e. 15 kgs. on net to net basis. The Regional Authority may take necessary action accordingly.			

42	Case No.:111/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case approved
	HQ File :01/80/050/01188/AM08/	RLA File :05/24/040/00757/AM08/	Lic.No/Date:0510214271 01.01.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 11.5 MT, 12.65 MT, 39.99 MT & 50.419 MT may be specified with the quantities of export products at S.Nos. 1, 2, 3 & 4 respectively (cumulative net empty weight 114.559 MT). 2. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 1 & 2. 3. Quantities of import items at Sl.Nos.1 & 2 may be allowed as applied for i.e. 6.5 MT & 47.613 MT respectively inclusive of 3 % wastage. 4. Quantity of import item at S.No.3 may be allowed as 3254 Mtrs. (4406 Kgs.) inclusive of 2% wastage. 5. Quantity of import item at S.No.4 may be allowed as 27755 Mtrs. (35609 Kgs.) inclusive of 2% wastage. 6. Weights of 4237 Kgs., 16080 Kgs., 500 Kgs. & 400 Kgs. may be added with the quantities of import items at S.Nos. 5, 6, 11 & 12 respectively and their quantities may be allowed on net to net basis. 7. Quantities of import items at Sl.Nos. 7, 8, 9 & 10 may be allowed as applied for i.e. 200 kgs., 500 kgs., 320 ltrs & 80 ltrs. respectively. 8. Import of components may be allowed with accountability clause.			

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

43	Case No.:19/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01096/AM08/	RLA File :04/24/040/00322/AM08/	Lic.No/Date:0410092978 02.01.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

44	Case No.:20/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01097/AM08/	RLA File :04/24/040/00325/AM08/	Lic.No/Date:0410092981 02.01.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

45	Case No.:21/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01098/AM08/	RLA File :04/24/040/00324/AM08/	Lic.No/Date:0410092979 02.01.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

46	Case No.:22/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01099/AM08/	RLA File :04/24/040/00323/AM08/	Lic.No/Date:0410092975 02.01.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

47	Case No.:15/52/80-ALC2/2007	Party Name:GKB RX LENS PVT LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01092/AM08/	RLA File :02/24/040/00260/AM08/	Lic.No/Date:0210107785 03.01.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

48	Case No.:110/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01187/AM08/	RLA File :05/24/040/00760/AM08/	Lic.No/Date:0510214345 03.01.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

49	Case No.:16/52/80-ALC2/2007	Party Name:GKB RX LENS PVT LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01093/AM08/	RLA File :02/24/040/00259/AM08/	Lic.No/Date:0210107825 04.01.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

50	Case No.:109/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case approved
	HQ File :01/80/050/01186/AM08/	RLA File :05/24/040/00773/AM08/	Lic.No/Date:0510214512 04.01.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 44.2 MT, 44.2 MT & 44.2 MT may be specified with the quantities of export products at S.Nos. 1, 2 & 3 respectively (cumulative net empty weight 132.6 MT). 2. Word “Relevant” may be prefixed with the description of import item at S.No. 1 and its quantity may be allowed as applied for i.e. 105.507 MT including of 3% wastage. 3. Weights of 17.88 MT, 120 Kgs., 600 Kgs. & 30 Kgs. may be added with the quantities of import items at S.No 2, 5, 6 & 7 respectively and their quantities may be allowed on net to net basis.			

4. Quantities of import items at Sl.Nos. 3 & 4 may be allowed as 2226 kgs. each.
5. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

51	Case No.:32/52/80-ALC2/2007	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01109/AM08/	RLA File :03/95/040/00976/AM08/	Lic.No/Date:0310457328 10.01.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

52	Case No.:81/52/80-ALC2/2007	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01158/AM08/	RLA File :07/24/040/00707/AM08/	Lic.No/Date:0710055379 10.01.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DC(MSME) informed the Committee that they received the copy of firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.			

53	Case No.:94/52/80-ALC2/2007	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case approved
	HQ File :01/80/050/01171/AM08/	RLA File :05/24/040/00784/AM08/	Lic.No/Date:0510215001 16.01.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The DHI furnished written comments in this case vide their U.O. No.3(67)/2007-TSW(B)/316 dated 19.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.			
	Copy of DHI letter referred to above may be forwarded to RA.			
	The Regional Authority may take necessary action accordingly.			

54	Case No.:112/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01189/AM08/	RLA File :05/24/040/00804/AM08/	Lic.No/Date:0510215182	Defer Date: 03.02.2009

		18.01.2008	
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The committee noted that firm has furnished the reply along with copy of the same to DHI. The committee decided to remind DHI to expedite their comments and to relist the case on 03.02.2009.			

55	Case No.:122/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case approved
	HQ File :01/80/050/01199/AM08/	RLA File :05/24/040/00796/AM08/	Lic.No/Date:0510215106 18.01.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weight of 99 MT may be specified with the quantity of export product. 2. Word “Relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as applied for i.e. 70.5 MT including of 3% wastage. 3. Weights of 15.443 MT & 6.196 MT may be added with the quantities of import items at S.No 2 & 3 respectively and their quantities may be allowed on net to net basis. 4. Quantities of import items at Sl.Nos. 4 & 5 may be allowed as 725 kgs. each. 5. Import items at S.No.6, 7 & 8 may be deleted as no details/ calculations have been submitted by the firm regarding requirement of Welding Consumables for overlay. 6. Quantities of import items at S.Nos. 9, 10, 11 & 12 may be allowed as applied for i.e. 325 Kgs., 225 Kgs., 325 Kgs. & 25 Kgs. respectively. 7. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

56	Case No.:115/52/80-ALC2/2007	Party Name:VA TECH WABAG LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case reject
	HQ File :01/80/050/01192/AM08/	RLA File :05/24/040/00825/AM08/	Lic.No/Date:0510215259 21.01.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

	Case No.:85/52/80-ALC2/2007	Party Name:MUD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01162/AM08/	RLA File :07/24/040/00726/AM08/	Lic.No/Date:0710055533 23.01.2008	Defer Date: 03.02.2009

57	23.01.2008
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of DIPP present in the meeting informed the committee that he has received the additional information. However, the case does not pertain to them. The committee therefore advised the representative of DIPP to transfer the all documents to DC(MSME) and to relist the case on 03.02.2009.	

58	Case No.:123/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01200/AM08/	RLA File :05/24/040/00817/AM08/	Lic.No/Date:0510215372 24.01.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. DHI vide their U.O. No. 3(13)/2007-TSW(B)/290 dt. 14.11.2008 informed that they have not received the copy of firm's application. The committee noted that DHI after scrutiny of firms application already desired some additional information from the firm. The committee however, decided to forward the firm's application once again to DHI and remind them to expedite their comments. The case may be relisted on 03.02.2009.			

59	Case No.:7/46/80-ALC2/2007	Party Name:CHAMUNDA PHARMA MACHINERY PVT. LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case rejected
	HQ File :01/80/050/00643/AM08/	RLA File :08/24/040/00154/AM08/	Lic.No/Date:0810069808 25.01.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

60	Case No.:24/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01101/AM08/	RLA File :04/24/040/00349/AM08/	Lic.No/Date:0410093469 25.01.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

61	Case No.:51/52/80-ALC2/2007	Party Name:WPIL LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01128/AM08/	RLA File :02/24/040/00283/AM08/	Lic.No/Date:0210108677 30.01.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study.			

16.12.2008 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.

62	Case No.:124/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case approved
	HQ File :01/80/050/01201/AM08/	RLA File :05/24/040/00842/AM08/	Lic.No/Date:0510215749 01.02.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 72.75 MT, 72.75 MT, 17.45 MT, 27.7 MT, 27.7 MT & 27.7 MT may be specified with the quantities of export products from S.Nos. 1 to 6 respectively (cumulative net empty export weight 246.05 MT). 2. Word "Relevant" may be prefixed with the description of import item at S.No. 1 and its quantity may be allowed as applied for i.e. 205.79 MT including of 3% wastage. 3. Quantities of import items at S.Nos. 2 & 3 may be allowed as 3032 Kgs. each. 4. Quantity of import item at S.No. 4 may be allowed as applied for i.e. 300 Kgs. 5. Quantities of import items at S.Nos. 5, 6, 7 & 10 may be allowed on net to net basis. 6. Quantities of import items at S.Nos. 8 & 9 may be allowed on net to net basis in addition spares may be allowed as per policy for spares. 7. Word "relevant" may be prefixed with the description of the import item at S.No.11 and quantity of this item may be allowed as 19.5 mtrs. (217 Kgs.) inclusive of 2% wastage. 8. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

63	Case No.:49/2/81-ALC2/2008	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/81/050/00743/AM08/	RLA File :07/24/040/00724/AM08/	Lic.No/Date:0710055706 06.02.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The DHI has desired some information vide their letter No. 3(56)/2008-TSW(B)/280 dt. 05.11.2008. The Committee has decided to direct the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 03.02.2009.			

64	Case No.:55/52/80-ALC2/2007	Party Name:REINHARDT ROTO-MACHINES	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01132/AM08/	RLA File :34/24/040/00215/AM08/	Lic.No/Date:3410020774 07.02.2008	Defer Date: 03.02.2009

65	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The committee noted that firm has furnished the reply along with copy of the same to DHI. The committee decided to remind DHI to expedite their comments and to relist the case on 03.02.2009.			
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65	Case No.:48/52/80-ALC2/2007	Party Name:MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01125/AM08/	RLA File :04/24/040/00321/AM08/	Lic.No/Date:0410093738 11.02.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of DIPP present in the meeting informed the committee that he has not received the firm's reply. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

66	Case No.:68/52/80-ALC2/2007	Party Name:MINEX METALLURGICAL COMPANY PVT. LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01145/AM08/	RLA File :03/95/040/01100/AM08/	Lic.No/Date:0310460558 12.02.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The MOS has desired some information vide their letter No. 2(8)/2006-TW dt. 18.11.2008. The Committee has decided to direct the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 03.02.2009.			

67	Case No.:101/52/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01178/AM08/	RLA File :07/24/040/00763/AM08/	Lic.No/Date:0710055797 12.02.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The committee noted that a subcommittee visited the factory of the firm to see the manufacturing process to find-out the wastage involved and its report is awaited. The committee advised the representative of DIPP to finalise their comments in the light of sub-committee report. The case may be relisted on 03.02.2009.			

68	Case No.:18/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01095/AM08/	RLA File :04/24/040/00364/AM08/	Lic.No/Date:0410093855 13.02.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

69	Case No.:29/52/80-ALC2/2007	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case approved
	HQ File :01/80/050/01106/AM08/	RLA File :03/95/040/01070/AM08/	Lic.No/Date:0310461144 14.02.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The DHI furnished written comments in this case vide their U.O. No.3(32)/2007-TSW(B)/284 dated 12.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

70	Case No.:25/52/80-ALC2/2007	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01102/AM08/	RLA File :04/24/040/00344/AM08/	Lic.No/Date:0410093862 15.02.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The DHI furnished written comments in this case vide their U.O. No.3(65)/2007-TSW(B)/296 dated 14.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

71	Case No.:66/52/80-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01143/AM08/	RLA File :03/95/040/01129/AM08/	Lic.No/Date:0310461634 19.02.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The committee noted that the firm's application has already been forwarded to DHI for examination and submission of comments however, their comments are still awaited. The Committee, therefore, decided to remind DHI for expediting their comments. The case may be re-listed on 03.02.2009.			

72	Case No.:58/52/80-ALC2/2007	Party Name:EUROSLT INDIA PVT LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01135/AM08/	RLA File :03/94/040/01131/AM08/	Lic.No/Date:0310462537 25.02.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M No 37/09 held			

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.

73	Case No.:15/50/80-ALC2/2007	Party Name:INTERFIT INDIA LIMITED,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01072/AM08/	RLA File :32/24/040/00082/AM08/	Lic.No/Date:3210037351 26.02.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.02.2009. 1. Quantity of machined castings in numbers. 2. Quantity of rough castings in numbers. 3. Information in respect of Sl.No.11 of the Standard Deficiency Format.			

74	Case No.:16/50/80-ALC2/2007	Party Name:AQUASUB ENGINEERING	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01073/AM08/	RLA File :32/24/040/00083/AM08/	Lic.No/Date:3210037368 27.02.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

75	Case No.:75/16/80-ALC2/2008	Party Name:DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00598/AM09/	RLA File :03/94/040/01240/AM08/	Lic.No/Date:0310464292 10.03.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

76	Case No.:69/52/80-ALC2/2007	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01146/AM08/	RLA File :03/95/040/01133/AM08/	Lic.No/Date:0310464682 12.03.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The committee noted that firm has furnished the reply along with copy of the same to DHI. The committee decided to remind DHI to expedite their comments and to relist the case on 03.02.2009.			

77	Case No.:130/52/80-ALC2/2007	Party Name:ALCOBEX METALS LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01207/AM08/	RLA File :13/24/040/00026/AM08/	Lic.No/Date:1310025905 13.03.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

78	Case No.:50/10/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00350/AM09/	RLA File :03/94/040/01318/AM08/	Lic.No/Date:0310465996 25.03.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

79	Case No.:80/16/80-ALC2/2008	Party Name:JSW STEEL LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00603/AM09/	RLA File :03/94/040/01231/AM08/	Lic.No/Date:0310467010 02.04.2008	Defer Date: 14.10.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the MOS informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.			

80	Case No.:115/16/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00638/AM09/	RLA File :03/95/040/00062/AM09/	Lic.No/Date:0310469321 24.04.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

	Case No.:66/16/80-ALC2/2008	Party Name:J.J.PRECISION MOULDS & DIES,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00580/AM09/	RLA File :07/24/040/00032/AM09/	Lic.No/Date:0710057213	Defer Date: 03.02.2009

81	HQ File :01/80/050/00567/AM09/	RLA File :01/24/040/00052/AM09/	Lic.No/Date:01/005/213 30.04.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

82	Case No.:87/16/80-ALC2/2008	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00610/AM09/	RLA File :03/94/040/00057/AM09/	Lic.No/Date:0310470581 05.05.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

83	Case No.:88/16/80-ALC2/2008	Party Name:A-1 FENCE PRODUCTS CO.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00611/AM09/	RLA File :03/94/040/00122/AM09/	Lic.No/Date:0310471505 16.05.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the MOS informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.			

84	Case No.:77/16/80-ALC2/2008	Party Name:INTERNATIONAL TUBULAR SERVICES (INDIA) PVT. LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00600/AM09/	RLA File :03/94/040/00172/AM09/	Lic.No/Date:0310471766 21.05.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

85	Case No.:134/16/80-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00657/AM09/	RLA File :05/24/040/00108/AM09/	Lic.No/Date:0510221167 29.05.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the MOS informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.			

86	Case No.:135/16/80-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00658/AM09/	RLA File :05/24/040/00109/AM09/	Lic.No/Date:0510221168 29.05.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the MOS informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.			

87	Case No.:99/16/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00622/AM09/	RLA File :04/24/040/00039/AM09/	Lic.No/Date:0410096222 03.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

88	Case No.:78/16/80-ALC2/2008	Party Name:INTERNATIONAL TUBULAR SERVICES (INDIA) PVT. LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00601/AM09/	RLA File :03/94/040/00265/AM09/	Lic.No/Date:0310473475 06.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

89	Case No.:101/12/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00467/AM09/	RLA File :05/24/040/00145/AM09/	Lic.No/Date:0510221879 10.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

90	Case No.:2/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00478/AM09/	RLA File :02/24/040/00030/AM09/	Lic.No/Date:0210113456 11.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held			

16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.

91	Case No.:3/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00479/AM09/	RLA File :02/24/040/00031/AM09/	Lic.No/Date:0210113457 11.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

92	Case No.:4/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00480/AM09/	RLA File :02/24/040/00032/AM09/	Lic.No/Date:0210113458 11.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

93	Case No.:102/12/80-ALC2/2008	Party Name:FABLINK ENGINEERING PVT. LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00468/AM09/	RLA File :05/24/040/00141/AM09/	Lic.No/Date:0510221981 11.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

94	Case No.:103/12/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00469/AM09/	RLA File :07/24/040/00125/AM09/	Lic.No/Date:0710057827 11.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.02.2009. 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

95	Case No.:104/12/80-ALC2/2008	Party Name:FRONTLINE PRECISIONS PVT.LTD	Meet No/Date:37/80-ALC2/2008	Status:Case approved
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			Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00470/AM09/	RLA File :07/24/040/00049/AM09/	Lic.No/Date:0710057829 11.06.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Quantity of import item may be allowed as 6.905 Kgs. inclusive of 65% wastage after taking clue from SION at Sl.No.C-388 The Regional Authority may take necessary action accordingly.			

96	Case No.:107/12/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00473/AM09/	RLA File :07/24/040/00101/AM09/	Lic.No/Date:0710057833 11.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.02.2009. 1. Information in respect of Sl.No.3,4,5,11 of the Standard Deficiency Format export product wise.			

97	Case No.:108/12/80-ALC2/2008	Party Name:IPG PHOTONICS (INDIA) PVT LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00474/AM09/	RLA File :07/24/040/00104/AM09/	Lic.No/Date:0710057834 11.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 03.02.2009.			

98	Case No.:8/14/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00484/AM09/	RLA File :03/94/040/00281/AM09/	Lic.No/Date:0310474390 12.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

99	Case No.:6/14/80-ALC2/2008	Party Name:LIFELONG INDIA LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
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HQ File :01/80/050/00482/AM09/	RLA File :05/24/040/00099/AM09/	Lic.No/Date:0510222158 13.06.2008	Defer Date: 03.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The committee noted that firm has furnished the required information. The Committee, accordingly, decided to forward the copy of firm's reply to DHI for examination and submission of comments. The case may be relisted on 03.02.2009.			

100	Case No.:10/14/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case approved
	HQ File :01/80/050/00486/AM09/	RLA File :05/24/040/00830/AM08/	Lic.No/Date:0510222177 16.06.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words "Total Pipe Length 652 mtrs." may be suffixed with the description of export product. 2. Net export weight of 118 MT may be specified with the quantity of export product. 3. Word "relevant" may be prefixed with the descriptions of import items at S.No.1, 2, 3 & 4. 4. Quantities of import items at S.No.1, 2, 3 & 4 may be allowed as 14.54 MT, 4.85 MT, 48.5 MT & 20.4 MT respectively inclusive of 2% wastage. 5. Total length of import items from S.No.1 to 4 may be restricted to 665 mtrs. The Regional Authority may take necessary action accordingly.			

101	Case No.:11/14/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00487/AM09/	RLA File :05/24/040/00178/AM09/	Lic.No/Date:0510222179 16.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

102	Case No.:16/14/80-ALC2/2008	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00492/AM09/	RLA File :31/24/040/00059/AM09/	Lic.No/Date:3110034022 16.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the MOS informed the Committee that the case was under their study. The Committee, however, decided to forward the copy of firm's application to DC(MSME) also for examination and submission of comments and relist the case on 03.02.2009.			

103	Case No.:18/14/80-ALC2/2008	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case approved
	HQ File :01/80/050/00494/AM09/	RLA File :31/24/040/00052/AM09/	Lic.No/Date:3110034033 17.06.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product and amend the description of the export product as “Refrigeration plant”. The Regional Authority may take necessary action accordingly.			

104	Case No.:20/14/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00496/AM09/	RLA File :31/21/040/00073/AM09/	Lic.No/Date:3110034061 17.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The DHI has desired some information from the firm vide their letter No. 3(65)/2008-TSW(B)/332 dt. 26.11.2008. The Committee accordingly decided to call for the required information/clarification desired by the technical authority from the firm and re-list the case on 03.02.2009.:- 1 Information in respect of Sl.No.11 of the Standard Deficiency Format.			

105	Case No.:21/14/80-ALC2/2008	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00497/AM09/	RLA File :17/24/040/00037/AM09/	Lic.No/Date:1710002066 17.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

106	Case No.:25/14/80-ALC2/2008	Party Name:VIDYUT METALLICS PVT. LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00501/AM09/	RLA File :03/95/040/00244/AM09/	Lic.No/Date:0310475245 18.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.			

	Case No.:27/14/80-ALC2/2008	Party Name:G.B. ENGINEERING ENTERPRISES PVT.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
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107		LID.,	09.12.2008	
	HQ File :01/80/050/00503/AM09/	RLA File :04/24/040/00078/AM09/	Lic.No/Date:0410096592 18.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

108	Case No.:28/14/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00504/AM09/	RLA File :04/24/040/00076/AM09/	Lic.No/Date:0410096593 18.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The DHI furnished written comments in this case vide their U.O. No.3(74)/2007-TSW(B)/349 dated 02.12.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import item no. 8 & 9 may be allowed as applied for by the firm with 5% wastage. 2. Quantity of import item no. 10 is recommended with 2 % wastage. 3. Quantity of rest of the import items may be allowed on net to net basis as per GN-4 for the Engineering Products. The Regional Authority may take necessary action accordingly.			

109	Case No.:29/14/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00505/AM09/	RLA File :04/24/040/00077/AM09/	Lic.No/Date:0410096594 18.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The DHI has desired some information from the firm vide their letter No. 3(74)/2007-TSW(B)/350 dt. 02.12.2008. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 03.02.2009:- 1. Information in respect of Sl.No.3,8,9 & 11 of the Standard Deficiency Format. 2. Details of the items covered under control panel components at Sl.No. 5 of import list. 3. While the export is for two sets, only one set of import item No. 5 is proposed for import justification.			

	Case No.:30/14/80-ALC2/2008	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case closed
	HQ File :01/80/050/00506/AM09/	RLA File :07/24/040/00109/AM09/	Lic.No/Date:0710057927 18.06.2008	

110	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take not of the NC decision for information.		
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111	Case No.:31/14/80-ALC2/2008	Party Name:THE K.C.PLTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00507/AM09/	RLA File :04/24/040/00070/AM09/	Lic.No/Date:0410096634 19.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that they have received the firm's reply and the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.			

112	Case No.:35/14/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case approved
	HQ File :01/80/050/00511/AM09/	RLA File :05/24/040/00187/AM09/	Lic.No/Date:0510222454 19.06.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The C&PC furnished written comments in this case vide their letter No.46011/91/2006-PC.II dated 24.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of relevant Endotracheal Tube (Oral or Nasal) (Cuffed or Plain) may be allowed as 500000 no. on net to net basis. 2. Quantity of import item no. 2 i.e. "PP Granules" may be allowed as 1.05 kg./kg. content in the export product. 3. Quantity of import item No. 3 & 4 i.e. "Medical Kraft Paper" and "Polyester Poly Laminate Film" may be allowed as per Packing Policy. The Regional Authority may take necessary action accordingly.			

113	Case No.:37/14/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00513/AM09/	RLA File :61/24/040/00019/AM09/	Lic.No/Date:6110000188 20.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite two reminders. The Committee, however, decided to issue final reminder to RA & firm to report the status by 02.02.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 03.02.2009.			

114	Case No.:42/14/80-ALC2/2008	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:5 /80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00518/AM09/	RLA File :03/94/040/00208/AM09/	Lic.No/Date:0310475753 20.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The committee noted that firm has furnished the reply along with copy of the same to DHI. The committee decided to remind DHI to expedite their comments and to relist the case on 03.02.2009.			

115	Case No.:45/14/80-ALC2/2008	Party Name:THERMODYNE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00521/AM09/	RLA File :04/24/040/00079/AM09/	Lic.No/Date:0410096647 20.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

116	Case No.:46/14/80-ALC2/2008	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00522/AM09/	RLA File :05/24/040/00191/AM09/	Lic.No/Date:0510222598 23.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.02.2009. 1. Information in respect of Sl.No.3,4 & 11 of the Standard Deficiency Format.			

117	Case No.:47/14/80-ALC2/2008	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00523/AM09/	RLA File :31/24/040/00072/AM09/	Lic.No/Date:3110034121 23.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite two reminders. The Committee, however, decided to issue final reminder to RA & firm to report the status by 02.02.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 03.02.2009.			

118	Case No.:6/16/80-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00529/AM09/	RLA File :05/24/040/00200/AM09/	Lic.No/Date:0510222683 24.06.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite two reminders. The Committee, however, decided to issue final reminder to RA & firm to report the status by 02.02.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 03.02.2009.			

16.12.2008 as per the agenda generated through the NIC online system. The representative of the MOS informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.

119	Case No.:40/16/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00563/AM09/	RLA File :04/24/040/00080/AM09/	Lic.No/Date:0410096868 01.07.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

120	Case No.:43/16/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00566/AM09/	RLA File :04/24/040/00085/AM09/	Lic.No/Date:0410096891 01.07.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

121	Case No.:53/16/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00576/AM09/	RLA File :05/24/040/00213/AM09/	Lic.No/Date:0510223312 03.07.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

122	Case No.:55/16/80-ALC2/2008	Party Name:PATEL ENGINEERING LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00578/AM09/	RLA File :03/95/040/00309/AM09/	Lic.No/Date:0310477341 03.07.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

	Case No.:3/22/80-ALC2/2008	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00814/AM09/	RLA File :05/24/040/00304/AM09/	Lic.No/Date:0510225007 05.08.2008	Defer Date: 03.02.2009

123	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.02.2009.			
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124	Case No.:4/22/80-ALC2/2008	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00815/AM09/	RLA File :05/24/040/00305/AM09/	Lic.No/Date:0510225008 05.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

125	Case No.:5/22/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00816/AM09/	RLA File :31/24/040/00120/AM09/	Lic.No/Date:3110034724 06.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

126	Case No.:6/22/80-ALC2/2008	Party Name:HASCO INDIA PRIVATE LTD,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00817/AM09/	RLA File :07/24/040/00232/AM09/	Lic.No/Date:0710058906 06.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.02.2009.			

127	Case No.:13/22/80-ALC2/2008	Party Name:NAVKAR TRANSCORE PVT.LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case approved
	HQ File :01/80/050/00824/AM09/	RLA File :08/24/040/00094/AM09/	Lic.No/Date:0810073826 07.08.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the MOS present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

1. The description of export product may be amended as “Cold rolled Silicon Electrical Steel Slit Coil Grain Oriented (CRGO) of maximum width 240 mm”.
2. The description of import product may be amended as “Cold rolled Silicon Electrical Steel Grain Oriented (CRGO) coils of relevant thickness and grade and its quantity may be allowed as 50750 kg. @ 1.015 kg./kg. of export product.

The Regional Authority may take necessary action accordingly.

128	Case No.:21/22/80-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00832/AM09/	RLA File :04/24/040/00115/AM09/	Lic.No/Date:0410097812 07.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

129	Case No.:23/22/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00834/AM09/	RLA File :03/95/040/00413/AM09/	Lic.No/Date:0310481814 08.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

130	Case No.:26/22/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00837/AM09/	RLA File :61/24/040/00028/AM09/	Lic.No/Date:6110000209 08.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that firm's application already forwarded to DHI for examination and submission of comments. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

131	Case No.:28/22/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00839/AM09/	RLA File :07/24/040/00247/AM09/	Lic.No/Date:0710058954 08.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.

132	Case No.:30/22/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00841/AM09/	RLA File :11/24/040/00020/AM09/	Lic.No/Date:1110018124 08.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

133	Case No.:32/22/80-ALC2/2008	Party Name:METAL LINK ALLOYS LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case closed
	HQ File :01/80/050/00843/AM09/	RLA File :03/95/040/00152/AM09/	Lic.No/Date:0310481880 08.08.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that RA vide their letter dt. 10.10.2008 informed the subject advance authorization has been issued on repeat norms basis hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

134	Case No.:33/22/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00844/AM09/	RLA File :02/24/040/00128/AM09/	Lic.No/Date:0210115981 11.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

135	Case No.:39/22/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00850/AM09/	RLA File :03/94/040/00445/AM09/	Lic.No/Date:0310482136 11.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that firm's application already forwarded to DHI for examination and submission of comments. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

136	Case No.:35/22/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00846/AM09/	RLA File :05/24/040/00320/AM09/	Lic.No/Date:0510225437 12.08.2008	Defer Date: 03.02.2009

130	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.02.2009. 1. Information in respect of Sl.No.2,4,5 & 11 of the Standard Deficiency Format export product wise.			
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137	Case No.:36/22/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00847/AM09/	RLA File :05/24/040/00321/AM09/	Lic.No/Date:0510225438 12.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The DC(MSME) has desired some information vide their letter No. 30(276)2007-ME dt. 17.10.2008. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 03.02.2009.:- 1. Drawing Design catalogue of each export product. 2. Weight of each export product indicating weight of plastic material and other component separately. 3. Wastage justification alongwith stage wise wastage with process flow chart showing manufacturing process.			

138	Case No.:42/22/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00853/AM09/	RLA File :03/95/040/00359/AM09/	Lic.No/Date:0310482337 12.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The DHI has desired some information from the firm vide their letter No. 3(69)/2008-TSW(B)/330 dt. 26.11.2008. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 03.02.2009.			

139	Case No.:44/22/80-ALC2/2008	Party Name:VIDYUT METALLICS PVT. LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00855/AM09/	RLA File :03/95/040/00383/AM09/	Lic.No/Date:0310482470 13.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that they had received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.			

140	Case No.:45/22/80-ALC2/2008	Party Name:VIDYUT METALLICS PVT. LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00856/AM09/	RLA File :03/95/040/00386/AM09/	Lic.No/Date:0310482478 13.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held			

16.12.2008 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that they had received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.

141	Case No.:47/22/80-ALC2/2008	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00858/AM09/	RLA File :05/24/040/00314/AM09/	Lic.No/Date:0510225481 13.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be relisted on 03.02.2009.			

142	Case No.:49/22/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00860/AM09/	RLA File :04/24/040/00127/AM09/	Lic.No/Date:0410097972 13.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The committee noted that some additional information has been called for from the firm as desired by DHI. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

143	Case No.:54/22/80-ALC2/2008	Party Name:DATC (INDIA) PVT.LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00865/AM09/	RLA File :31/24/040/00132/AM09/	Lic.No/Date:3110034899 14.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

144	Case No.:63/22/80-ALC2/2008	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00874/AM09/	RLA File :08/24/040/00079/AM09/	Lic.No/Date:0810074011 18.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.			

	Case No.:64/22/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD./FORMERLY BAKER OIL	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
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145		LTD(FORMERLY BAKER OIL	09.12.2008	
	HQ File :01/80/050/00875/AM09/	RLA File :05/24/040/00327/AM09/	Lic.No/Date:0510225643 18.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The DHI has desired some information from the firm vide their letter No. 3(82)/2007-TSW(B)/351 dt. 03.12.2008. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 03.02.2009.:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format for import item no. 5 to 7. 2. Gross weight of imported tubes listed from Sl.No. 5 to 7.			

146	Case No.:65/22/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/00876/AM09/	RLA File :09/24/040/00192/AM09/	Lic.No/Date:0910035094 19.08.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

147	Case No.:9/30/80-ALC2/2008	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01139/AM09/	RLA File :03/94/040/00605/AM09/	Lic.No/Date:0310488019 26.09.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.02.2009. 1. Information in respect of Sl.No.3,5,11 & 11a of the Standard Deficiency Format.			

148	Case No.:1/30/80-ALC2/2008	Party Name:AESTHETIC LIVING MERCHANTS PVT. LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01131/AM09/	RLA File :05/24/040/00425/AM09/	Lic.No/Date:0510228617 30.09.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:8/30/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
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149	HQ File :01/80/050/01138/AM09/	RLA File :09/24/040/00263/AM09/	Lic.No/Date:0910035492 30.09.2008	Defer Date: 03.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.				

150	Case No.:11/30/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01141/AM09/	RLA File :03/94/040/00648/AM09/	Lic.No/Date:0310488372 30.09.2008	Defer Date: 03.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.				

151	Case No.:12/30/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01142/AM09/	RLA File :03/94/040/00647/AM09/	Lic.No/Date:0310488391 30.09.2008	Defer Date: 03.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.02.2009.				
1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Use of test coupons at Sl.No. 4 of the import item and justification for the quantity applied for.				

152	Case No.:13/30/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01143/AM09/	RLA File :03/95/040/00563/AM09/	Lic.No/Date:0310488465 30.09.2008	Defer Date: 03.02.2009
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.02.2009.				
1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Use of test coupons at Sl.No. 4 fo import item and justification fo the quantity applied for.				

153	Case No.:14/30/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01144/AM09/	RLA File :03/95/040/00562/AM09/	Lic.No/Date:0310488475 30.09.2008	Defer Date: 03.02.2009

153	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 03.02.2009.			
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154	Case No.:15/30/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01145/AM09/	RLA File :05/24/040/00429/AM09/	Lic.No/Date:0510228621 30.09.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be relisted on 03.02.2009.			

155	Case No.:16/30/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01146/AM09/	RLA File :34/24/040/00092/AM09/	Lic.No/Date:3410022443 30.09.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 03.02.2009.			

156	Case No.:19/30/80-ALC2/2008	Party Name:MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01149/AM09/	RLA File :31/24/040/00178/AM09/	Lic.No/Date:3110035603 30.09.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.02.2009.			

157	Case No.:23/30/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01153/AM09/	RLA File :04/24/040/00151/AM09/	Lic.No/Date:0410098945 30.09.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.02.2009.			

158	Case No.:24/30/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01154/AM09/	RLA File :34/24/040/00073/AM09/	Lic.No/Date:3410022464 03.10.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.02.2009.			

159	Case No.:25/30/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01155/AM09/	RLA File :34/24/040/00074/AM09/	Lic.No/Date:3410022465 03.10.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.02.2009.			

160	Case No.:27/30/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01157/AM09/	RLA File :05/24/040/00435/AM09/	Lic.No/Date:0510228787 03.10.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

161	Case No.:29/30/80-ALC2/2008	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01159/AM09/	RLA File :31/24/040/00183/AM09/	Lic.No/Date:3110035655 06.10.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 03.02.2009.			

162	Case No.:37/30/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
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	HQ File :01/80/050/01167/AM09/	RLA File :03/95/040/00586/AM09/	Lic.No/Date:0310489104 06.10.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.			
163	Case No.:30/30/80-ALC2/2008	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01160/AM09/	RLA File :31/24/040/00184/AM09/	Lic.No/Date:3110035664 07.10.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 03.02.2009.			
164	Case No.:31/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01161/AM09/	RLA File :09/24/040/00467/AM08/	Lic.No/Date:0910035538 07.10.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The committee noted that that firm's application already forwarded to DHI for examination and submission comments. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			
165	Case No.:32/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01162/AM09/	RLA File :09/24/040/00468/AM08/	Lic.No/Date:0910035539 07.10.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The committee noted that that firm's application already forwarded to DHI for examination and submission comments. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			
166	Case No.:33/30/80-ALC2/2008	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01163/AM09/	RLA File :06/24/040/00031/AM09/	Lic.No/Date:0610014374 07.10.2008	
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

167	Case No.:34/30/80-ALC2/2008	Party Name:ARMET ARMORED VEHICLES (INDIA) LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01164/AM09/	RLA File :06/24/040/00033/AM09/	Lic.No/Date:0610014375 07.10.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI and M/o Defance for examination and submission of comments. The case may be relisted on 03.02.2009.			

168	Case No.:36/30/80-ALC2/2008	Party Name:MAGPLASTIC ASIA PVT. LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01166/AM09/	RLA File :31/24/040/00155/AM09/	Lic.No/Date:3110035683 07.10.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.02.2009.			

169	Case No.:46/30/80-ALC2/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01176/AM09/	RLA File :03/94/040/00628/AM09/	Lic.No/Date:0310489383 07.10.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The DC(MSME) has desired some information from the firm vide their letter No. 30(302)2008-ME dt. 27.11.2008. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 03.02.2009:- 1. Drawing of the export product indicating position of components there in. 2. Quantity of Toner filled in each cartridge. 3. Use of all the imp0orted inputs with wastage justification. 4. Process of manufacturing with process flow chart.			

170	Case No.:39/30/80-ALC2/2008	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01169/AM09/	RLA File :05/24/040/00442/AM09/	Lic.No/Date:0510229059 08.10.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.02.2009. 1. Information in respect of Sl.No.3,4,5,& 11 of the Standard Deficiency Format export product wise.			

171	Case No.:41/30/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01171/AM09/	RLA File :05/24/040/00335/AM09/	Lic.No/Date:0510229084 10.10.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The committee noted that that firm's application already forwarded to DHI for examination and submission comments. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.			

172	Case No.:48/30/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01178/AM09/	RLA File :03/95/040/00576/AM09/	Lic.No/Date:0310489738 10.10.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.02.2009. 1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Use of test coupons at Sl.No. 4 of the import item and justification for the quantity applied for.			

173	Case No.:49/30/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01179/AM09/	RLA File :03/95/040/00577/AM09/	Lic.No/Date:0310489744 10.10.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.02.2009. 1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Use of test coupons at Sl.No. 4 of the import item and justification for the quantity applied for.			

174	Case No.:43/30/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01173/AM09/	RLA File :02/24/040/00171/AM09/	Lic.No/Date:0210118389 13.10.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 03.02.2009. 1. Information in respect of Sl.No.3,4 & 11 of the Standard Deficiency Format. 2. Weight of import item.			

175	Case No.:50/30/80-ALC2/2008	Party Name:GHODAWAT INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:37/80-ALC2/2008 09.12.2008	Status:Case deferred
	HQ File :01/80/050/01180/AM09/	RLA File :31/21/040/00236/AM09/	Lic.No/Date:3110035744 13.10.2008	Defer Date: 03.02.2009
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 03.02.2009.			

Sl.No.112

Case No.A-371	M/s. BHEL, Bhopal.	HQ F.No.01/80/162/1439/AM08/DES-I	Lic. No. & Date
Meeting No.37/09		RLA F.No.11/24/40/0042/AM08	1110016562
Date: 09.12.2008		Ratification of norms	dt.17.12.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.

Sl.No.113

Case No.A-315	M/s. CIM Tools Pvt. Ltd., Bangalore.	HQ F.No.01/80/162/1100/AM08/DES-I	Lic. No. & Date
Meeting No.37/09		RLA F.No.07/24/40/473/AM08	0710053664
Date: 09.12.2008		Ratification of norms	dt. 03.10.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The committee noted that a subcommittee visited the factory of the firm to see the manufacturing process to find-out the wastage involved and its report is awaited. The committee advised the representative of DIPP to finalise their comments in the light of sub-committee report. The case may be relisted on 03.02.2009.

Sl.No. 114

Case No. A- 89	M/s. CIM Tools Pvt. Ltd., Bangalore.	HQ F.No.01/80/162/405/AM08/DES-I	Lic. No. & Date
Meeting No.37/09		RLA F.No.07/24/40/150/AM08	0710051914
Date: 09.12.2008		Ratification of norms	dt. 07.06.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The committee noted that a subcommittee visited the factory of the firm to see the manufacturing process to find-out the wastage involved and its report is awaited. The committee advised the representative of DIPP to finalise their comments in the light of sub-committee report. The case may be relisted on 03.02.2009.

Sl.No. 115

Case No. A- 125	M/s. CIM Tools Pvt. Ltd., Bangalore.	HQ F.No.01/80/162/472/AM08/DES-I	Lic. No. & Date
Meeting No.37/09		RLA F.No.07/24/40/00174/AM08	0710052000
Date: 09.12.2008		Ratification of norms	dt. 14.06.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The committee noted that a subcommittee visited the factory of the firm to see the manufacturing process to find-out the wastage involved and its report is awaited. The committee advised the representative of DIPP to finalise their comments in the light of sub-committee report. The case may be relisted on 03.02.2009.

Sl.No.116

Case No.A- 05	M/s. Thermal Systems	HQ F.No.01/81/162/876/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No.37/09	Hyderabad) Pvt. Ltd.,	RLA F.No.09/24/40/288/AM08	0910031764
Date: 09.12.2008	Hyderabad	Ratification of norms	dt.12.10.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.

Sl.No.117

Case No.A- 06	M/s. Saint Gobain Seva	HQ F.No.01/81/162/1050/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No.37/09	Engineering India Ltd.,	RLA F.No.07/24/40/628/AM08	0710054901
Date: 09.12.2008	Bangalore.	Ratification of norms	dt.11.12.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.

S.No.6

Case No. B- 4	M/s. BHEL, Haridwar	HQ F.No.01/80/162/537/AM.09/DES.I	Lic.No. & Dt.
Meeting No.37/09		RLA F.No.61/24/40/29/AM09	
Date: 09.12.2008		Ratification of norms..	

The case regarding fixation of norms with reference to the application for more than 100 crore filled by the firm for advance authorization to be issued by the RA was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.

S.No.7

Case No. B-5	M/s. BHEL, Haridwar	HQ F.No.01/80/162/539/AM.09/DES.I	Lic. & Date
Meeting No.37/09		RA.F.No.61/24/40/29/AM09	
Date: 09.12.2008		Ratification of norms.	

The case regarding fixation of norms with reference to the application for more than 100 crore filled by the firm for advance authorization to be issued by the RA was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.

S.No.08

Case No. B-6	M/s. BHEL,	HQ F.No.01/80/162/608/AM.09/DES.I	Lic. & Date
Meeting No.37/09	Haridwar	RA.F.No.61/24/40/29/AM09	
Date: 09.12.2008		Ratification of norms.	

The case regarding fixation of norms with reference to the application for more than 100 crore filled by the firm for advance authorization to be issued by the RA was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.

Sl.No112

Case No.A/R-10	M/s. Hind High Vacuum	HQ F.No.01/80/50/1550/AM07/DES-I	Lic. No. & Date
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Meeting No.37/09	Company Pvt. Ltd.,	RLA F.No.07/241/40/843/AM07	0710050832
Date: 09.12.2008	Bangalore	Amendment of norms	dt.23.03.2006

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The Committee observed that the firm's representative did not turn up for P.H. despite reminder. The Committee, therefore, decided to give last opportunity to appear in person alongwith all information on 03.02.2009 to explain their case otherwise case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.

Sl.No113

Case No.A/R-163	M/s. E.S. Lighting	HQ F.No.01/80/50/1493/AM07/DES-I	Lic. No. & Date
Meeting No.37/09	Technologies (Pvt.) Ltd. ,	RLA F.No.05/24/40/1017/AM07	0510208959
Date: 09.12.2008	Faridabad	Reconsideration of norms	dt.14.03.2007

The case regarding reconsideration of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(79/2008-TSW(B)/314. The Committee, after deliberating upon the case, decided to allow the import item No. 2 and 8 in respect of the subject advance authorization on net-to-net basis with amended description as under:-

Import item No.	Description of item	Quantity
2	Centre Valve	One no.
8	a) Table Plate (main up-plate OD 2000 MM ID 395 MM)	One no.
	b) Table Plate (main down Plate OD 2000 MM ID 150 MM)	One no.

The Regional Authority may take necessary action accordingly.

Sl.No.114

Case No.A/R-	M/s. Sterlite Industries (I)	HQ F.No.01/81/50/866/AM07/DES-I	Lic. No. & Date
Meeting No.37/09	Ltd.	RLA F.No.05/24/40/1017/AM07	As per list enclosed
Date: 09.12.2008		Grant of higher wastage	by the firm

The case regarding reconsideration of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The Committee observed that the comments called for from M/o Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.

Sl.No.115

Case No.A/R- 16	M/s. Chandan Steel Ltd.,	HQ F.No.01/80/50/1350/AM07/DES-I	Lic. No. & Date
Meeting No.37/09	Mumbai.	RLA's F.No.03/94/40/1140/AM07	0310419440
Date: 09.12.2008		Reconsideration of norms	dt.13.02.2007

The case regarding reconsideration of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The representative of M/o Steel present in the meeting informed the Committee that the case is under their study. The Committee decided to re-list the case on 03.02.2009.

Sl.No.116

Case No.A/R- 18	M/s. The Saraswati	HQ F.No.01/81/162/214/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No. 37/09	Industrial Syndicate Ltd.	RLA's F.No. 05/24/40/317/AM07	0510206641

Meeting No.37/09	Industrial Syndicate Ltd.,	RLA'S F.No.03/24/40/31//AM08	0310200041
Date: 09.12.2008	Yamuna Nagar.	Ratification of norms	dt.23.07.2007

The case regarding reconsideration of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.

Sl.No.117

Case No.A/R-	M/s. Titan Industries	HQ F.No.01/81/162/566/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No.37/09	Ltd., Bangalore.	RLA's F.No.07/24/40/283/AM08	0710052719
Date: 09.12.2008		Reconsideration of norms	date.3.08.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The Committee observed that the invoice submitted by the firm has not been certified by the central excise authority. Accordingly, the Committee decided to advise the firm to submit the excisable invoice to reconsider their case otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 03.02.2009.

Sl.No. 118

Case NoA/R-31	M/s. HF Metal Art	HQ F.No.01/80/162/1050/AM07/DES-I	Lic. No. & Date
Meeting No.37/09	Pvt. Ltd. Jaipur	RLA F.No.13/24/040/0014/AM07	1310022562 dt.
Date: 09.12.2008			30.08.2006

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The representative of DIPP present in the meeting informed the Committee that they received the firm's reply and case is under their study and they will finalise their comments shortly. The Committee decided to re-list the case on 03.02.2009.

S.No.119

Case No. A/R.36	M/s. Minda Sai Ltd; Mumbai	HQ F.No.01/80/162/903/AM.08/DES.I	
Meeting No.37/09		RA.F.No.03/95/40/474/AM08	Lic.No.0310440650 &
Date: 09.12.2008		Ratification of norms.	Date 23.08.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The D/o Heavy Industry has desired some information from the firm vide their letter No.3(15)/2008-TSW(B)/352 dt. 03.12.2008. The Committee has decided to remind the firm to furnish the required information/clarification desired by DHI otherwise their case would be rejected. The case may be relisted on 03.02.2009.

S.No.119

Case No. A/R.37	M/s. Engser Ltd; Howrah	HQ F.No.01/80/162/493/AM.08/DES.I	
Meeting No.37/09		RA.F.No.02/24/040//00191/AM08	Lic.No.0210105023 &
Date: 09.12.2008		Ratification of norms.	Date 09.10.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Description and quantity of export product may be amended as under:

Zinc Plated Galvanized Steel Lock Nuts (Blanked / Punched):

S.No.	Size	Thickness (mm)	Qty. (Pcs.)	Wt. of Lock Nuts (M.T)
1	2-1/2"	25	60,000	19.5

2.	3"	25	22,000	10.01
3.	3-1/2"	25	60,000	32.4
4.	4"	25	22,000	14.014
				Total: 75.924

2. Description of import item at Sl. No.1 may be amended to "Relevant HR Mild Steel Plates 25 mm thick".

3. Taking clue from SION C-904, quantities of import items may be allowed as applied for i.e 250 MT.

The Regional Authority may take necessary action accordingly.

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Sl.No. C-16

Case No. C-32	M/s. Cooper Foundry	HQ F.No.01/80/162/11523/AM08/DES-I	Lic. No. & Date
Meeting No.37/09	Pvt. Ltd., S atara.	Fixation of SION Ref. From SEEPZ, Mumbai.	
Date: 09.12.2008			

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.37/09 held 16.12.2008 as per the agenda. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 03.02.2009.

(S.K. Jain, D.O., DIPP)
Member

(B.D. Ghosh, Jt. IA, M/o Steel)
Member

(A.K. Mishra, AIA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(R.N. Meena, Dy. DGFT)
Convener

(A.Komu)
Chairman